

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीय कंपनी विधि अधिकरण
CUTTACK BENCH
कटक खंडपीठ

ORDER SHEET OF THE HEARING ON 26th SEPTEMBER, 2022, 10:30 A.M.

TP No. 109/CTB/2019, (CP No. 60/MB/2013)

Present: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad

Name of the Company	Ashok Kumar Kimtee -Vs- K.V. Education Venture Pvt. Ltd.
Under Section	397-398

For Petitioner (s)

Mr. R. K. Mahapatra, Adv.

For Respondent (s)

Mr. Saroj Kumar Ray, PCS R1-R6
 Mr. Shaswat Kumar Rout, Adv

ORDER

Ld. Counsel Mr. R. K. Mahapatra appears on behalf of the petitioner, i.e., Ashok Kumar Kimtee. R1 to R6 is represented by Ld. Counsel Mr. Shaswat Kumar Rout. Undertakes to file Vakalatanama in respect of R7, R9, R11, R12, R14 and R16. There is no representation for other respondents. Private notices sent to R10, R13, R15, R16, R18 to R21 by speed post delivered service held sufficient. R10, R13, R15, R16, R18 to R21 are set *ex-parte*. Private notice sent by speed post to R8, R17 are unserved due to "*insufficient address and left without instruction*" respectively. Registry is directed to send fresh notice to R8, R17 by speed post and by e-mail (If e-mail ID available). List the matter on 15.11.2022.


Satya Ranjan Prasad
Member (Technical)


P. Mohan Raj
Member (Judicial)